

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**WEDNESDAY, THE SIXTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**TAKEN UP WRIT PETITION (PIL) NO: 7 OF 2024**

**Between:**

Letter dated 05-06-2024

...Petitioner

**AND**

1. The State of Telangana, represented by its Principal Secretary, Revenue Department, Dr.B.R.Ambedkar Secretariat, Hyderabad.
2. State of Telangana, represented by its Principal Secretary, Department of School Education, Dr.B.R.Ambedkar Secretariat, Hyderabad.
3. State of Telangana, represented by its Principal Secretary, Panchayat Raj Department, Dr.B.R.Ambedkar Secretariat, Hyderabad.
4. Commissioner of School Education, State of Telangana, Saifabad, Hyderabad.
5. District Collector, Kongara Kalan, Rangareddy District.
6. Revenue Divisional Officer, Rangareddy District.
7. Tahsildar, Abdullahpurmet Mandal, Rangareddy District.
8. District Educational Officer, Rangareddy District.
9. Mandal Educational Officer, Hayathnagar and Abdullahpurmet Mandal, Rangareddy District.
10. Mandal Parishad Development Officer, Abdullahpurmet Mandal, Rangareddy District.
11. Turkayamjal Municipality, Represented by its Commissioner, Turkayamjal, Rangareddy District.

**....RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased

to issue a Writ, Direction or an Order more particularly one in the nature of Writ of Mandamus to call for remarks and records from the respondent herein and issue necessary directions to the concerned authorities to close the road and to construct a protective compounds wall around the school, in the interests of the welfare and safety of the school children.

**Counsel for the Petitioner : Letter dated 05-06-2024**

**Counsel for Respondent No.1&5to7 : SRI MURALIDHAR REDDY KATRAM,  
GP FOR REVENUE**

**Counsel for Respondent No.3,9 : GP FOR GRAM PANCHAYATH**

**Counsel for Respondent No.2,4&8 : SRI T.VENKAT RAJU,  
GP FOR SCHOOL EDUCATION**

**Counsel for Respondent No.10 : SRI JANDHYALA PARTHASARADHI,  
rep., SRI P.KISHORE RAO, SC FOR MPP**

**Counsel for Respondent No.11 : --**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Taken Up W.P.(PIL) No.7 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue Department appears for respondents No.1 and 5 to 7.

Mr. T.Venkat Raju, learned Government Pleader for School Education Department appears for respondents No.2, 4 and 8.

Mr. Jandhyala Parthasaradhi, learned counsel represents Mr. P.Kishore Rao, learned counsel for respondent No.10.

2. Learned Government Pleader for School Education Department submits that the work of construction of the compound wall around the school commenced on 25.07.2024 and has now been completed. In support of aforesaid submission, reference has been made to the photographs

annexed to the additional counter-affidavit dated 04.10.2024,  
filed on behalf of respondent No.7.

3. The aforesaid submission is placed on record.
4. In view of the same, no further orders are required to be passed in this Taken Up WP(PIL) and the same is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/- T. TIRUMALA DEVI  
ASSISTANT REGISTRAR

SECTION OFFICER

- To,
1. The Principal Secretary, Revenue Department, Dr.B.R.Ambedkar Secretariat, State of Telangana, Hyderabad.
  2. The Principal Secretary, Department of School Education, Dr B.R.Ambedkar Secretariat, State of Telangana, Hyderabad.
  3. The Principal Secretary, Panchayat Raj Department, Dr.B.R.Ambedkar Secretariat, State of Telangana, Hyderabad.
  4. The Commissioner of School Education, State of Telangana, Saifabad, Hyderabad.

5. The District Collector, Kongara Kalan, Rangareddy District.
6. The Revenue Divisional Officer, Rangareddy District.
7. The Tahsildar, Abdullahpurmet Mandal, Rangareddy District
8. The District Educational Officer, Rangareddy District
9. The Mandal Educational Officer, Hayathnagar and Abdullahpurmet Mandal, Rangareddy District.
10. The Mandal Parishad Development Officer, Abdullahpurmet Mandal, Rangareddy District.
11. The Commissioner, Turkayamjal Municipality, Turkayamjal, Rangareddy District.
12. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
13. Two CCs to GP FOR SCHOOL EDUCATION, High Court for the State of Telangana at Hyderabad. [OUT]
14. Two CCs to GP FOR GRAM PANCHAYATH, High Court for the State of Telangana at Hyderabad. [OUT]
15. One CC to SRI P.KISHORE RAO, SC for MPP. [OPUC]
16. Two CD Copies.  
BSK  
GJP

HIGH COURT

DATED:16/10/2024



ORDER

TUWP(PIL).No.7 of 2024

25  
Copies  
G.B.  
24/10/24

DISPOSING OF THE  
TAKEN UP WRIT PETITION (PIL)  
WITHOUT COSTS